

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Application No. 85 Of 2021 (SZ)

M/s. Parisara Hitharakshana Samithi

... Applicant

Versus

Union of India and Ors.

... Respondents

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GVV CONSTRUCTIONS

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DATED AT CHENNAI ON THIS THE 14th DAY OF JULY, 2026



M/s. S SARAVANAN

E KARTHIKEYAN

COUNSEL FOR 14th RESPONDENT

74, II Floor, Marshalls Road, Egmore,

Chennai – 600 008

Email – saleemperson@gmail.com Ph - 9500069660

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Application No. 85 of 2021 (SZ)

IN THE MATTER OF:

M/s. Parisara Hitharakshana Samithi,

Rep. by its Secretary Mr. K. Ramesh,
Somashekar Building, I Floor,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.

... Applicant

VERSUS

1. The Union of India,
Rep. by its Secretary,
Ministry of Environment, Forest and Climate Change,
Paryavaran Bhawan, Jor Bagh Road,
New Delhi - 110003.
2. The State of Karnataka,
Rep. by Chief Secretary,
Room No. 320, 3rd Floor,
Vidhana Soudha, Bangalore - 560001.
3. Department of Forest, Ecology and Environment,
Rep. by Additional Chief Secretary,
Karnataka Government Secretariat,
Room No. 447, 4th Floor, Gate No. 2,
M.S. Building, Bengaluru - 560001.

For GVV CONSTRUCTIONS


Owner

4. Revenue Department, State of Karnataka,
Rep. by the Principal Secretary,
Room No. 505, 5th Floor, Gate No. 3,
M.S. Building, Dr. B.R. Ambedkar Veedhi,
Bangalore - 560001.
5. Department of Mines and Geology,
Rep. by its Secretary,
Room No. 136, 1st Floor, Vikasa Soudha,
Bangalore, Karnataka - 560001.
6. The Director,
Department of Mines and Geology,
No. 49, Khanija Bhavan, Race Course Road,
Bangalore, Karnataka - 560001.
7. The Deputy Commissioner and Chairman,
District Stone Crusher Licensing and Regulation Authority,
Office of the Deputy Commissioner,
Mulbagal Road, NH-75,
Kolar District, Karnataka - 563101.
8. Karnataka State Pollution Control Board,
Rep. by the Chairman,
Parisara Bhavan, No. 49, 4th and 5th Floor,
Church Street, Bangalore - 560001.

For GVV CONSTRUCTIONS


Owner

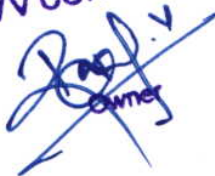
9. The Principal Chief Conservator of Forests,
State of Karnataka,
4th Floor, Aranya Bhavan,
Malleshwaram, Bangalore - 560003.
10. The Deputy Conservator of Forest,
Forest Office, K.N.S. Post,
Bangarpet Road, Kolar,
Karnataka - 563114.
11. The Tahsildar,
Office of the Tahsildar,
Mulbagal Taluk, Kolar District,
Karnataka - 563131.
12. State Environment Impact Assessment Authority (SEIAA),
Rep. by its Member Secretary,
No. 706, 7th Floor, 4th Gate,
M.S. Building, Bangalore - 560001.
13. The Panchayath Development Officer,
Devarayasamudra Grama Panchayath,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.
14. M/s. G.V.V. Construction,
Rep. by Proprietor,
Varadapura Village, Mulbagal Taluk,
Kolar District, Karnataka - 563114.

For GVV CONSTRUCTIONS


Owner

15. M/s. Balaji Granites,
Rep. by Proprietor,
No. 39, Balaji Nilaya, Basavanapura Main Road,
K.R. Puram, Bangalore - 560036.
16. M/s. SVS Associates,
Rep. by Proprietor,
Yelagondahalli Village, Mulbagal,
Kolar District, Karnataka - 563127.
17. Sri T.V. Srinivas,
Chamarahalli Village and Post,
Huthur Hobli, Mulbagal Taluk,
Kolar District, Karnataka - 563129.
18. Sri S. Kumar,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.
19. M/s. P.M. Granites Export Pvt. Ltd.,
Rep. by its Managing Director,
No. 129, 7th Main, V Block, Jaya Nagar,
Bangalore, Karnataka - 560041.
20. M/s. PMU Constructions Pvt. Ltd.,
Rep. by its Managing Director,
No. 17, 38th Cross, 8th Block, Jaya Nagar,
Bangalore, Karnataka - 560041.

For GVV CONSTRUCTIONS

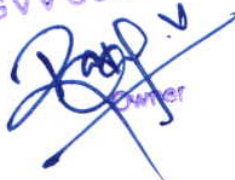

Owner

21. Manjula Bran Traders,
Rep. by its Proprietor Sri Ram K.,
"Srinilaya", 2nd Floor, Ashwini Layout,
KSRTC Depot Bangalore Road,
Chintamani, Chikkaballapura,
Karnataka - 563125.
22. M/s. United Infra Corp. Ltd.,
Rep. by its Managing Director,
Devarayasamudra, Mulbagal Taluk,
Kolar District, Karnataka - 563127.
23. Sri Venkateshwara Crushers,
Rep. by its Proprietor Sri Sonna Gowda,
Hosakere Village, Devarayasamudra,
Mulbagal Taluk, Kolar District,
Karnataka - 563127.
24. M/s. Millenium Crushers,
Rep. by its Proprietor Sri Lakshminarayan,
Sy. No. 179, Devarayasamudra,
Mulbagal Taluk, Kolar District,
Karnataka - 563127.

... Respondents

**AFFIDAVIT FILED ON BEHALF OF M/s. GVV CONSTRUCTIONS –
14th RESPONDENT**

I, Rajesh V, son of Vardappa G, aged about 41 years, having its office at No. 16, Varadapura Village, Virupakshi Post, Mulbagal Taluk, Kolar District, Karnataka, do hereby solemnly affirm and state as follows:

For GVV CONSTRUCTIONS


1. I state that I am the Proprietor of M/s. GVV Construction, the 14th Respondent herein, and as such I am well aware of the facts and circumstances of the case and am competent to swear to this affidavit.

2. I state that the above Original Application has been filed, seeking directions to declare the Devarayasamudra Virushabhadri Hill region, Devarayasamudra Village, Mulbagal Taluk, Kolar District, Karnataka, as an eco-sensitive region and to forbear the private respondents from carrying on crushing and mining activities in the said region. The interim relief sought in the Original Application is also to restrain grant of licences to new stone crushers, M-sand quarries and granite crushers and to restrain the private respondents from carrying on crushing and mining activities pending disposal of the matter.

3. The broad allegations in the Original Application are that mining, quarrying and crushing activities in and around the Devarayasamudra region would allegedly affect flora and fauna, water bodies, forest land, agricultural lands, religious and historical monuments, air quality, water quality and the ecology of the region. It is also alleged that the safe-zone notification and the permissions granted to the private respondents were issued without proper environmental appraisal, public consultation or consideration of alleged ecological sensitivity.

4. I submit that, the above allegations are denied insofar as they are made against this Respondent. The activities of this respondent are not unauthorised, illegal or environmentally harmful as alleged. The respondent has obtained and has been operating only under valid statutory permissions, approvals, licenses and consents issued by the competent authorities, subject to the conditions imposed therein.

For GVV CONSTRUCTIONS

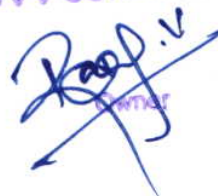
Owner

5. I submit that this Respondent is operating a stone crusher in the name of "GVV Stone Crushers" over an extent of 2 acres situated at Sy No. 758 of Devarayasamudra Village, Kolar District and is operating a Building Stone Quarry over an extent of 5 acres, situated at Sy No. 199 of Devarayasamudra Village, with valid permissions and clearances and the same was established from the year 2019.

6. I further submit that the Applicant's specific allegations regarding the threat to the habitat of the endangered Kolar Leaf Nosed Bat and the surrounding ecology are entirely baseless and factually incorrect. The Office of the Senior Geologist, Department of Mines and Geology, Kolar, vide Official Letter No. DMG/SG(KOLAR)/HANUMANAHALLI/2024-25/80 dated 12.04.2024, has categorically investigated this issue and reported that no building stone lease or crusher unit has been sanctioned within the 1.00 km Safe Zone of the Hanumanahalli village (the declared Kolar Leaf Nosed Bat Conservation Reserve). It is further evident from the said report that beyond a distance of 4.00 km from the Kolar Leaf-Nosed Bat Conservation Reserve in Hanumanahalli village, within the limits of Devarayasamudra village, 03 stone quarrying leases in a non-auctioned area of 11 acres and 05 stone quarrying leases through a tender-cum-auction process in an area of 50 acres have been sanctioned, and licenses have been issued for 02 crusher units. Further, the official report unequivocally establishes that the quarry and crusher units in Devarayasamudra village are situated well outside the 1.00 km prohibited conservation zone. Therefore, the allegation that this Respondent is operating in an ecologically prohibited area is factually and legally dismantled by the State's own Geological Department.

6. The relevant permissions and approvals of this respondent include the following:

For GVV CONSTRUCTIONS

A handwritten signature in blue ink is written over a purple rectangular stamp. The signature appears to be 'Rao P. V.' with a large 'X' mark over it. The stamp contains the text 'GVV' and 'CONSTRUCTIONS'.

(a) Form-C Certificate bearing Document No. 89/2023-24/3125, issued by the Deputy commissioner & Chairman District Stone Crusher Licensing and Regulation Authority, Kolar District on 22.01.2024 and **valid up to 09.01.2039** granting stone crusher license while declaring that it is located within safe zone;

(b) Consent for Operation issued by the Karnataka State Pollution Control Board bearing Consent Order No. AW-314779, issued for the period 01.10.2019 to 09.01.2024; and renewal of consent bearing Consent Order No. AW-352743, issued on 24.12.2025 and **valid up to 30.09.2034**;

(c) Environmental Clearance issued dated 18.07.2019 for Building Stone Quarry, QL No. 873, at Sy. No. 199 of Devarayasamudra Village, Mulbagal Taluk, Kolar District; and

(d) Extension of validity of Environmental Clearance issued on 16-04-2026, extending the **validity for 11 years**.

7. I state that the Environmental Clearance itself records that the lease area does not attract the general conditions specified in the EIA Notification, 2006 and that the proposal was appraised by the State Expert Appraisal Committee and considered by the State Environment Impact Assessment Authority, Karnataka. The extension of validity also records that the proposal was considered by SEIAA in its meeting held on 27.03.2026, after considering the recommendations and the material placed before the authority.

For GVV CONSTRUCTIONS


Owner

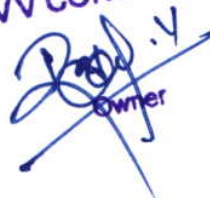
8. I further state that the permissions and consents have been granted subject to environmental safeguards, including maintenance of buffer around the lease area, barricading/fencing, dust suppression measures, control of noise and vibration, health check-up of workers, green belt/plantation, maintenance of approach roads, compliance with labour and mining laws, and compliance with the conditions imposed by the Karnataka State Pollution Control Board and SEIAA.

9. I state that the unit/quarry is within the notified safer zone / permissible zone of influence, based on which the competent authorities granted the licences, consents and environmental permissions. As evidenced by the Senior Geologist's report dated 12.04.2024, the authorities have strictly enforced the 1.00 km Safe Zone around the Bat Conservation Reserve, and our lawful existence outside this zone confirms compliance with all ecological restrictions. The authorities have considered the applicable statutory requirements and only thereafter issued permissions. Therefore, the allegation that the respondent is carrying on illegal or impermissible operations in an ecologically prohibited area is baseless.

10. I state that the respondent has maintained the required buffer and has undertaken to comply with all conditions imposed by the competent authorities. The validity extension records that the proponent had maintained a buffer of 7.5 metres around the lease boundary and that no penalty had been levied by the Department of Mines and Geology till date.

11. I state that the respondent's operations and establishment is lawful and this respondent undertakes to abide by any order passed by this Hon'ble Tribunal and by the competent statutory authorities.

For GVV CONSTRUCTIONS


Owner

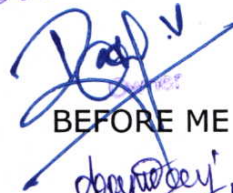
12. In view of the above, the allegations raised in the Original Application against this Respondent are denied as false, misconceived and baseless.

Under the above circumstances, it is humbly prayed that this Hon'ble Court may be pleased to dismiss the Original Application in O.A. No. 85 of 2021 (SZ), insofar as against this respondent and thus render justice.

Solemnly affirmed at Chennai on this
On this the 14th day of July, 2026 and
signed his name in my presence

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For GVV CONSTRUCTIONS


BEFORE ME

(ARAVINDRAJ)
E.No. 2758/15
No. 252, Law Chamber
High Court Maabas - 10A.



ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿಯವರ ಕಛೇರಿ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ, ಕೋಲಾರ-563103.

Office of the Senior Geologist, Dept. Of Mines & Geology, Kolar-563103

Room No. S3 & S3A, 2nd Floor, Zilla Adalitha Bhavan, NH-75(04), Kumbarahalli, sgkolar@gmail.com

ಸಂಖ್ಯೆ:ಗಭೂಇ/ಹಿಭೂವಿ(ಕೋಲಾರ)/ಹನುಮನಹಳ್ಳಿ/2024-25/80

ದಿನಾಂಕ:12-04-2024

ಇವರಿಗೆ,

ಮಾನ್ಯ ನಿರ್ದೇಶಕರು

ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ,

ಖನಿಜ ಭವನ, ಬೆಂಗಳೂರು-01.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟದ ಸುತ್ತ-ಮುತ್ತಲಿನ 1.00ಕಿ.ಮೀ ಪ್ರದೇಶವನ್ನು ಸೇಫ್ ಜೋನ್ (Safe Zone) ಎಂದು ಘೋಷಿಸಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ಸರ್ಕಾರದ ಪತ್ರ ಸಂಖ್ಯೆ: ಸಿ.ಐ 310 ಎಂಎಂಎನ್ 2018, ದಿನಾಂಕ:28.08.2018 ಮತ್ತು 24.06.2019.

* * * * *

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಉಲ್ಲೇಖಗಳನ್ವಯ, ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟದ ಸುತ್ತ-ಮುತ್ತಲಿನ 1.00ಕಿ.ಮೀ ಪ್ರದೇಶವನ್ನು ಸೇಫ್ ಜೋನ್ (Safe Zone) ಎಂದು ಘೋಷಿಸಿರುವ ಬಗ್ಗೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿರುತ್ತದೆ.

ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟವನ್ನು ಈಗಾಗಲೇ Kolar Leaf Nosed Bat Conservation Reserve ಎಂದು ಸರ್ಕಾರವು ದಿನಾಂಕ:03/06/2019ರಂದು ಘೋಷಣೆ ಮಾಡಿ ಅಧಿಸೂಚನೆ ಹೊರಡಿಸಿರುತ್ತದೆ. ಸದರಿ ಬೆಟ್ಟದಲ್ಲಿ ಅಳಿವಿನ ಅಂಚಿನಲ್ಲಿರುವ ಹಾಗೂ ದೇಶದಲ್ಲೇ ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟವು ಮಾತ್ರ Kolar Leaf Nosed Bat ಗಳ ಆವಾಸ ಸ್ಥಾನವಾಗಿರುತ್ತದೆ. ಈ ನಿಟ್ಟಿನಲ್ಲಿ Kolar Leaf Nosed Bat ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ Bat Conservation India Trust ರವರ ವರದಿಯನ್ನು ನೀಡಿರುತ್ತಾರೆ (ಪ್ರತಿ ಲಗತ್ತಿಸಿದೆ.)

ಈ ಕಛೇರಿಯಲ್ಲಿನ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ 1.00ಕಿ.ಮೀ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಯಾವುದೇ ಕಟ್ಟಡಕಲ್ಲು ಗುತ್ತಿಗೆ ಹಾಗೂ ಕ್ರಷರ್ ಘಟಕ ಮಂಜೂರು ಮಾಡಿರುವುದಿಲ್ಲ ಹಾಗೂ ಕೇಂದ್ರ ಕಛೇರಿಯಿಂದ ಯಾವುದೇ ಗ್ರಾನೈಟ್ ಗುತ್ತಿಗೆ ಮಂಜೂರು ಆಗಿರುವುದಿಲ್ಲ. ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ Kolar Leaf Nosed Bat Conservation Reserve ನಿಂದ 4.00ಕಿ.ಮೀ ಅಂತರದಲ್ಲಿ ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಹರಾಜು ರಹಿತವಾಗಿ 11-00 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ 03 ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆಗಳನ್ನು ಹಾಗೂ ಟೆಂಡರ್ ಕಂ-ಹರಾಜು ಮೂಲಕ 50-00 ಎಕರೆ ಪ್ರದೇಶದಲ್ಲಿ 05 ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆಗಳನ್ನು ಮಂಜೂರು ಮಾಡಲಾಗಿರುತ್ತದೆ ಹಾಗೂ 02 ಕ್ರಷರ್ ಘಟಕಗಳಿಗೆ ಲೈಸೆನ್ಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ.

ಮುಂದುವರೆದು ದೇವರಾಯಸಮುದ್ರ ಗ್ರಾಮದಲ್ಲಿ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕೋರಿ ಅರ್ಜಿಗಳು ಬಾಕಿ ಇರುತ್ತದೆ ಹಾಗೂ 31-ZC ರನ್ವಯ ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಕೋರಿ ಅರ್ಜಿಗಳು ಸಹ ಸ್ವೀಕೃತಗೊಂಡಿರುತ್ತವೆ. ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ Kolar Leaf Nosed Bat Conservation Reserve ನಿಂದ 7.00ಕಿ.ಮೀ ಅಂತರದಲ್ಲಿನ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ 02 ಕಲ್ಲು ಗಣಿ ಗುತ್ತಿಗೆ ಹಾಗೂ 02 ಕ್ರಷರ್ ಘಟಕಗಳಿಗೆ ಲೈಸೆನ್ಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ.

ದೇವರಾಯಸಮುದ್ರ ಹಾಗೂ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮಗಳ ವ್ಯಾಪ್ತಿಯಲ್ಲಿನ ಕಟ್ಟಡಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಹಾಗೂ ಕ್ರಷರ್ ಘಟಕ ಕಾರ್ಯಾಚರಣೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠ, ದಕ್ಷಿಣ ವಲಯ ಚೆನ್ನೈರಲ್ಲಿ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 85/2021 ದಾಖಲಾಗಿದ್ದು, ದಿನಾಂಕ:07.07.2023 ರಂದು Deputy Inspector General Forest (MOEF & CC) ರವರು ಸಲ್ಲಿಸಲಾದ ವರದಿಯ ಮೇರೆಗೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠವು ದಿನಾಂಕ:25.07.2023 ರ ಆದೇಶದಲ್ಲಿ ದೇವರಾಯಸಮುದ್ರ ಹಾಗೂ ಯಳಗೊಂಡಹಳ್ಳಿ ಗ್ರಾಮಗಳು ಹನುಮನಹಳ್ಳಿ ಗ್ರಾಮದ Kolar Leaf Nosed Bat Conservation Reserve ನ ಸಮೀಪದಲ್ಲಿ ಇರುವುದರಿಂದ ಕಟ್ಟಡಕಲ್ಲು ಗಣಿಗಾರಿಕೆ ಹಾಗೂ ಕ್ರಷರ್ ಚಟುವಟಿಕೆಗಳನ್ನು ನಿರ್ಬಂಧಿಸಿ ಆದೇಶ ಹೊರಡಿಸಿದ್ದು, ಸದರಿ ಆದೇಶವನ್ನು ಪ್ರಶ್ನಿಸಿ ಮಾನ್ಯ ರಾಜ್ಯ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಿಸಲಾದ ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ:19135/2023 ರಲ್ಲಿನ ದಿನಾಂಕ:23.08.2023ರ ಆದೇಶದಲ್ಲಿ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠವು ದಿನಾಂಕ:25.07.2023 ರ ಆದೇಶಕ್ಕೆ ತಡೆಯಾಜ್ಞೆ ನೀಡಿದ್ದು, ಪ್ರಕರಣ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ವಿಚಾರಣೆಯಲ್ಲಿದೆ. ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠವು ದಿನಾಂಕ:25.07.2023 ರ ಆದೇಶ ಹಾಗೂ ಮಾನ್ಯ ರಾಜ್ಯ ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಿಸಲಾದ ರಿಟ್ ಅರ್ಜಿ ಸಂಖ್ಯೆ:19135/2023 ರಲ್ಲಿನ ದಿನಾಂಕ:23.08.2023 ರ ಆದೇಶಗಳನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಸಲ್ಲಿಸಿದೆ.

ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಹನುಮನಹಳ್ಳಿ ಬೆಟ್ಟದ ಸುತ್ತ-ಮುತ್ತಲಿನ 1.00ಕಿ.ಮೀ ಪ್ರದೇಶದಲ್ಲಿ ಇಲಾಖೆಯಿಂದ ಯಾವುದೇ ಕಟ್ಟಡಕಲ್ಲು ಗುತ್ತಿಗೆ, ಗ್ರಾನೈಟ್ ಗುತ್ತಿಗೆ, ಕ್ರಷರ್ ಘಟಕ ಮಂಜೂರು ಮಾಡಿರುವುದಿಲ್ಲವಾದ್ದರಿಂದ ಸದರಿ ಪ್ರದೇಶವನ್ನು ಸೇಫ್ ಜೋನ್ (Safe Zone) ಎಂದು ಘೋಷಿಸಲು ಯಾವುದೇ ಆಕ್ಷೇಪಣೆ ಇರುವುದಿಲ್ಲ ಎಂಬ ವರದಿಯನ್ನು ಅಡಕಗೊಂಡಿರತಕ್ಕದ್ದು ಅವಗಾಹನೆಗಾಗಿ ಹಾಗೂ ಮುಂದಿನ ಕ್ರಮಕ್ಕಾಗಿ ಗೌರವ ಪೂರ್ವಕವಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,


 ಡಿ.ಹಿ.ಯು. ಭೂವಿಜ್ಞಾನಿ
 ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ
 ಕೋಲಾರ.

TRANSLATED FROM KANNADA TO ENGLISH

Office of the Senior Geologist, Department of Mines and Geology
Kolar 563103
Room No.S3 & SA3, 2nd Floor, Zilla Adalitha Bhavan, NH-
75(04),Kumbarahalli, sgkolar@gmail.com

No.DMG/SG(KOLAR)/HANUMANAHALLI/2024-25/80
Dated 12-04-2024

To:

Hon'ble Director
Department of Mines and Geology.
Khanija Bhavan,
Bangalore-01.

Dear Sirs,

Subject : Kolar District. About the declaration of the 1.00 km area around Molajagilu as safe. Hanumanahalli Zone of the hill (Safe Zone)

Ref.No. Government Letter No.CI 310 MMS 2018, Dated 28.08.2018 and 24.06/2019

Further references related to the subject and reference, it is directed to submit a report regarding the declaration of a 1.00 km area around Hanumanahalli Hill, Mulbagil Taluk, Kolar District as a Safe Zone.

The announcement has been made and a notification has been issued on 03/06/2019, the Hanumanahalli Hill, Mulbagil Taluk, Kolar District, has already been declared as Kolar Leaf Nosed Bat Conservation Reserve on 03/06/2019 and a notification has been issued. The said hill is the only habitat of the endangered Kolar

Leaf Nosed Bat in the country. The report of the Kolar Leaf Nosed Bat Conservation India Trust has been given (Copy attached.)

The documents in this office have been checked and no building stone lease and crusher unit has been sanctioned within 1.00 km of Hanumanahalli village and no granite lease has been sanctioned from the head office. Within 4.00 km from Kolar Leaf Nosed Bat Conservation Reserve in Hanumanahalli village, 03 stone quarry leases in an area of 11-00 acres have been sanctioned without auction and 05 stone quarry leases in an area of 50-00 acres have been sanctioned through tender co-auction and licenses have been given to 02 crusher units.

Further, applications for quarry leases in Devarayasamudra village are pending and applications for quarry leases in 31-ZC Ranvaya have also been received. Licenses have been issued for 02 quarry leases and 02 crusher units in Yalagondahalli village, 7.00 km from the Kolar Leaf Nosed Bat Conservation Reserve in Hanumanahalli village.

Regarding the construction stone mining and crusher unit operation within the limits of Devarayasamudra and Yalagondahalli villages, the Hon'ble National Green Bench, South Zone, Chennai, filed an application No. 85/2021, dated 07.07.2023 de Deputy Inspector General Forest (MOEF & CC) the Hon'ble National Green Bench, vide order 05:25.07.2023, has issued an order prohibiting construction stone mining and crusher activities as Devarayasamudra and Yalagondahalli villages are located near the Kolar Leaf Nosed Bat Conservation Reserve in Hanumanahalli village. Challenging the said order, the Hon'ble

National Green Bench, vide order 2:23.08.20235 in the Karnataka High Court, issued a stay order on the order 19135/2023 बन्द and the case is under trial in the court. The Hon'ble National Green Bench has attached the order dated 25.07.2023 and the orders dated 23.08.2023 in Writ Petition No. 19135/2023 filed in the Hon'ble State of Karnataka High Court.

In an area of 1.00 km around Hanumanahalli Hill, Mulbagil Taluk, Kolar District, the department has not sanctioned any building Stone lease, Granite lease, Crusher unit, therefore, there is no objection to declaring the said area as a Safe Zone. The report has been respectfully submitted for your perusal and further action.

Your's Truly,

Senior Geologist
Department of Mines
& Geology
Kolar District



GOVERNMENT OF KARNATAKA

Office of the Deputy Commissioner, Kolar District, Kolar-563101

E-mail : deo.kolar@gmail.com

Telephone: 08152-222001

Date : 10-01-2019

FORM-C

(See Rule 3(2))

Licensee for Stone Crusher

License No: 89/2018-19 / 2735

The License for the establishment of a Stone Crusher in favor of **Mr. V.Rajesh** in the name of M/s **G.V.V. Stone Crushers** in Sy. No.758 of **DEVARAYASAMUDRA** village, [falling within the Safer Zone declared vide notification No.MIN/CR/24/2017-18/, Dated 06-06-2017 and published in the Karnataka Gazette of Thursday 22nd June 2017] to an extent of **2-00 Acres (patta land)** as shown in appended sketch, in **Mulabagal Taluk, Kolar District** is accorded for a period of **five years** from the date of issue. The license should strictly adhere to the relevant Act and Rules.

The license is valid up to: **09-01-2024**

Deputy commissioner & Chairman
District Stone Crusher Licensing and
Regulation Authority, Kolar District

To,
Ms. G.V.V. Stone Crushers
Pro. Sri. V. Rajesh
Devarayasamudra Village,
Mulabagal Taluk,
Kolar District.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 259 MIN 2019

Date: 18-07-2019

To,

M/s. G V V Constructions,
No. 16, Varadapura Village,
Virupakshi Post, Mulbagal Taluk, Kolar District,
Karnataka.

Sir,

Sub: Quarrying of Building Stone (QL No. 873) at Sy. No. 199 in
Devarayasamudra Village, Mulbagal Taluk, Kolar District by
M/s. G V V Constructions - Issue of Environmental Clearance -
Reg.

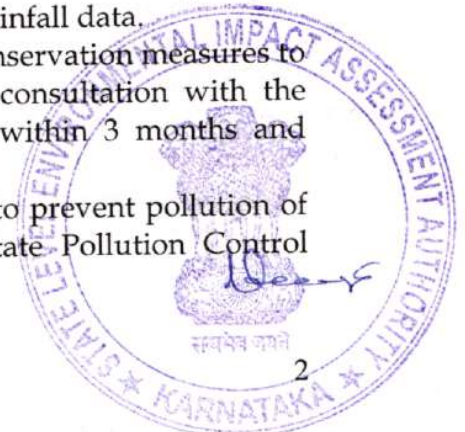
This has reference to your online application dated 22nd March 2019 bearing proposal No.SIA/KA/MIN/33448/2019 addressed to SEIAA, Karnataka on the subject mentioned above. It has been noted that the proposal is for grant of Environmental Clearance under the provisions of EIA Notification, 2006, for quarrying of Building Stone. The total quarry lease area of the project is 5-00 Acres, which is a Government Revenue Land. Out of 5-00 Acres of area, 2-20 Acres area is for quarrying, 0-20 acres area is for Roads, 0-07 acres area is for Mineral Storage and 1-33 acres area is for Safety zone. Working will be open cast semi mechanized method. The water requirement for the project is 5 KLD will be met from Borewell. During the quarrying operation about 12,246 Tonnes of waste rock will be handled for a period of 5 years. The Senior Geologist, Department of Mines and Geology, Kolar has approved quarrying plan on 12th February 2019. Capital cost of the project is about Rs.50 Lakhs. It is reported that the lease area do not attract General Conditions specified in the EIA Notification, 2006 and the amendments made there on.

2. The State Expert Appraisal Committee (SEAC) appraised the project in its meetings held on 14th June 2019 and recommended for issue of environmental clearance for extraction of the quantity proposed in the approved quarry plan. The State Environment Impact Assessment Authority (SEIAA), Karnataka has considered the application in their meeting held on 4th July 2019 in accordance with the EIA Notification 2006 and hereby accords environmental clearance under the provisions thereof to the above mentioned M/s. G V V Constructions for Quarrying of Building Stone as recommended by State Expert Appraisal Committee (SEAC) for production capacities of 1,20,012 Tonnes per Annum for a period of 5 years by Open cast and Semi

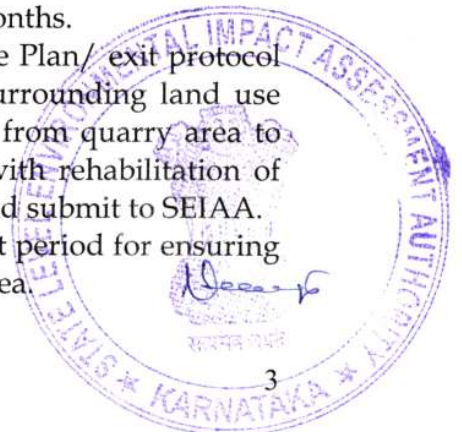
Mechanized method involving quarry lease area of 5-00 Acres subject to implementation of the following conditions and environmental safeguards.

A. SPECIFIC CONDITIONS:

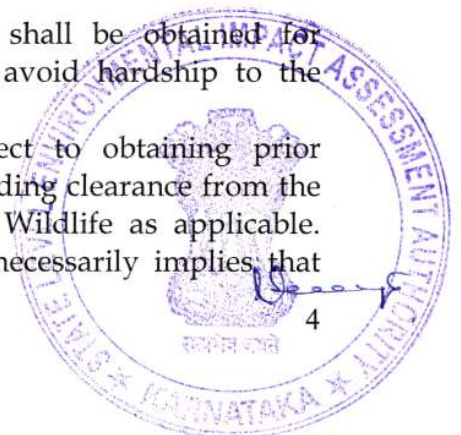
1. Validity of this Environmental Clearance is limited to 5 years from the date of issue of this letter.
2. Quarry plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.
3. Baseline data on health profile of each of the workers shall be maintained.
4. PAs should get the health checkup done for the quarry workers on quarterly basis and submit report periodically.
5. The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.
6. Quarrying shall be undertaken strictly in accordance with provisions of MM (D&R) Act 1957 / KMMC RULES-1994.
7. All the conditions stipulated in the Consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.
8. The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA / Ministry of Environment & Forests and Central Ground Water Authority shall be obtained for quarrying below water table.
9. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 years. The topsoil should be used for reclamation and plantation.
10. Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.
11. Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.
12. Dimension of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.
13. The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.
14. Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.



15. The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.
16. Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/converting quarried pits to rain water harvesting ponds.
17. Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.
18. Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the APCCF, Regional Office, MoEF, Bangalore.
19. This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/agencies.
20. The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.
21. Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.
22. Proper sanitary facilities should be installed for the colony/work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.
23. The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and / or Regional Wildlife Management Plan for conservation of wild life. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore within 3 months.
24. The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.
25. Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.

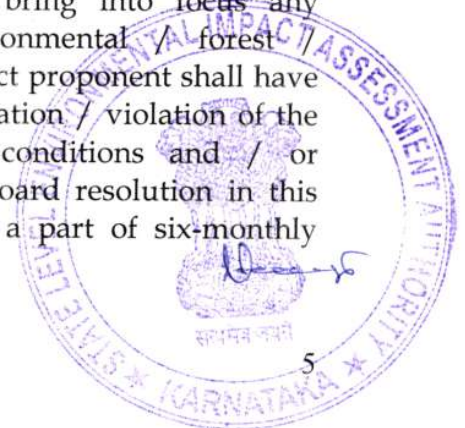


26. A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka and the Regional Office, MoEF, Bangalore 5 years in advance of final quarry closure for approval.
27. Retention walls should be a minimum of 2.5 mtr height with base of 3 mtr.
28. Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.
29. Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.
30. The infrastructure of transport roads should be improved collectively by the quarry owners of the area.
31. Link road from quarry site to main road shall be maintained and black topped by the project proponent.
32. The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.
33. No quarrying shall be undertaken outside the lease area.
34. The project Authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permission is obtained from the competent authority.
35. The project authorities shall also earmark at least 5 % of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the Authority.
36. The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.
37. The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of diseases such as malaria, dengue, etc.
38. The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.
39. Haulage approach road should not be through village till the main road is reached.
40. The project authorities shall get the annual health checkup of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.
41. Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users
42. This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this Environmental Clearance does not necessarily implies that



Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wild life angle shall be entirely at the cost and risk of the project proponent and the SEIAA-Karnataka shall not be responsible in this regard in any manner.

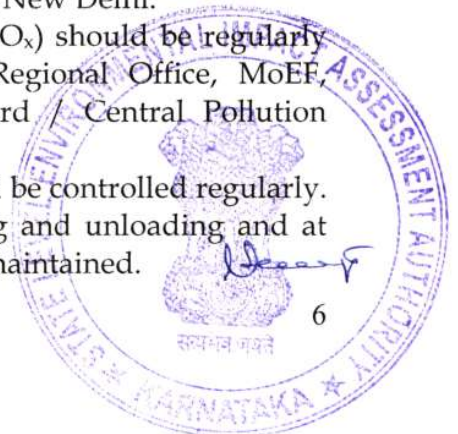
43. Solid waste/hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous & Other Waste Management Rules, 2016
44. Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM₁₀, PM_{2.5}, SO₂ and NO_x. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.
45. Regular monitoring of ground water level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e. pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year, and the data thus collected shall be sent regularly to MoEF&CC/RO.
46. Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office
47. Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.
48. The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.
49. The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company / Project proponent shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.



50. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report
51. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
52. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
53. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
54. The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of Quarrying operations.
55. No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/ SEIAA, Karnataka.
56. The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs 8,00,000 as committed by letter dated 13th July 2019 for the purpose of taking-up for Rejuvenation of Devarayasamudra Tank within five years in accordance with the O.M. F. No.22-65/2017-IA.III dated 1st May 2018 and report be submitted to the Authority.
57. Safe drinking water has to be provided at the quarry site.
58. Dust suppression measures have to be strictly followed.
59. The drilling machines employed shall be fitted with dust extraction unit while taking up quarrying activity.

B. GENERAL CONDITIONS

1. No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Govt. of India, New Delhi.
4. Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
5. Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.



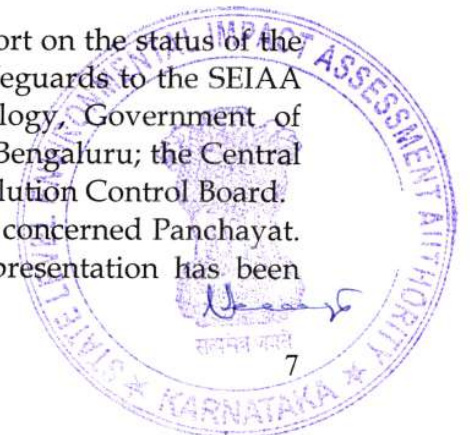
State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by
M/s. G V V Constructions

6. Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
7. Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th may 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
9. Occupational health surveillance program of the workers should be undertaken periodically i.e. once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bangalore.
10. A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the organization. The Environment management committee should be constituted with one of the member representing nearby village.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Govt. of Karnataka, and Ecology, Government of Karnataka, and the Regional Office, MoEF, Bangalore.
12. The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Govt. of Karnataka, and the Regional Office, MoEF, Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
13. The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the Officer (S) of these offices by furnishing the requisite data / information / monitoring reports.
14. The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.
15. A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO, if any, from whom suggestion / representation has been received while processing the proposal.



State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by
M/s. G V V Constructions

16. The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.
17. The Karnataka State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's office for 30 days.
18. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at <http://environmentclearance.nic.in/> website of the MoEF&CC and <http://seiaa.karnataka.gov.in/> website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bangalore.
19. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environmental (Protection) Act, 1986.
20. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
21. The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.
22. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
23. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under.



Yours faithfully,


(Vijayakumar Gogi)
Member Secretary,
SEIAA, Karnataka.

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi - 110 003.

State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India under section 3(3) of E(P) Act, 1986)

SEIAA 259 MIN 2019

Proposed Building Stone Quarry Project by
M/s. G V V Constructions

2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore - 560 001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru.
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala II Block, Bengaluru - 560 034.
5. Guard File.



Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board

Zonal Office : Bangalore East,

Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010

Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

Combined Consent Order No: AW-314779

PCB ID:

63993

Date: 13/09/2019

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under Air (Prevention and Control of Pollution) Act , 1981

Ref: 1. Application filed by the industry / organization on 12/09/2019

2. Inspection of the Industry/organization/by RO, on 12/09/2019

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

Location:

Name of the Industry: G.V.V. Stone Crusher

Address: Sy. No. 758, Devarayasamudra (V), Avani (H), Mulbagal Tq, Kolar District.

Industrial Area: Not In I.A, Devarayasamudra ,

Taluk: Mulbagal, District: Kolar

Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	0.800	0.600	Septic Tank & soak pit
2	Others	2.000	0.000	Gardening and Sprinkling purpose

Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.		

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	m-sand	31000.0000	M.T
2	stone aggregates	20000.0000	M.T

This consent is valid for the period from 01/10/2019 to 09/01/2024



**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010
Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

To,

G.V.V. Stone Crusher

Varadhapura Majara
Verupaksha Village, Avani
Hobli, Mulbagal Taluk, Kolar
Distri

NOTE:

The following Conditions mentioned above are not applicable.

Additional Conditions:

The applicant shall complete the compliance (All the Coverage's to air pollution sources within 30.11.2019 and submit the Completion report to Regional Office, Kolar without fail.

COPY TO:

1. The Regional Officer, **Kolar** for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid	: Rs. 150000
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Consent For Operation
(CFO-Air,Water)

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010
Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

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Consent For Operation **(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010
Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.

2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.

2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.

3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the Board in Annexure-1

3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.

4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.

5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.

6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.

2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.

3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING:

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed **once a month/ Indicated in Annexure** for the parameters.



Consent For Operation **(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
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Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

1. The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

F. GENERAL CONDITIONS:

1. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
2. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
3. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.
4. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should be made easily approachable.
5. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
7. The Occupier shall make an application for consent at least 45 days before expiry of this consent.
8. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.



Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010
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Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

Annexure-II

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	1010 KVA DG Set	22	PM(mg/NM3), SO2(PPM), NOx (PPM)	150, 100, 50	AEC	---
2	Vertical Shaft Impactor (VSI)	Vertical Shaft Impactor	0	PM(mg/NM3), SO2(PPM), NOx (PPM)		WBW	---
3	Conveyor Belt	Conveyor Belts-15 No's	0	PM(mg/NM3), SO2(PPM), NOx (PPM)		WBW	---
4	Vibratory Screen	Vibratory Screen	0	PM(mg/NM3), SO2(PPM), NOx (PPM)		WBW	---
5	Cone Crusher	Secondary (Cone) Jaw Crusher	0	PM(mg/NM3), SO2(PPM), NOx (PPM)		WBW	---
6	Jaw Crusher-1	Primary Jaw Crusher	0	PM(mg/NM3), SO2(PPM), NOx (PPM)		WBW	---

Note:

AEC : Accoustic Enclosures
WBW : Wind Breaking Wall
WBW : Wind Breaking Wall
WBW : Wind Breaking Wall
WBW : Wind Breaking Wall
WBW : Wind Breaking Wall



Consent For Operation **(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010
Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection) Rules.
3. There shall be no smell or odour nuisance from the industry.

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the
Karnataka State Pollution Control
Board



**Consent For Operation
(CFO-Air,Water)**

Karnataka State Pollution Control Board
Zonal Office : Bangalore East,
Nisarga Bhavan, 3rd Floor, 7th D Cross, Shivanagar Bangalore-560010
Tele : 080-23228859

Industry Colour:
ORANGE

Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)



Signature Not Verified

Digitally signed by
Date: 2019.09.13 13:44:03
+05:30



GOVERNMENT OF KARNATAKA

**KOLAR DISTRICT STONE CRUSHERS
LICENSING & REGULATION AUTHORITY**

FORM-C

(See Rule 3(2))

LICENCE FOR STONE CRUSHER

[As per sub section (2) of section 5 of Karnataka Regulation of stone Crushers (Amendment) Act 2020]

License No: 89/2023-24/ 3125

Date: 22.01.2024

The License No. 89/2018-19/2735 granted on 10-01-2019 for the establishment of a Stone Crusher in favour of M/s GVV Stone Crushers over an extent of 2-00 Acres in Sy No: 758 of Devarayasamudra Village, [falling within the safer Zone declared vide notification No. MIN/CR/24/2017-18 Dated 06-06-2017 and published in Karnataka Gazette on Thursday 22nd June 2017] is extended for a period of **Twenty years** from the Date of original grant. (i.e: 10-01-2019) The license should strictly adhere to the relevant Act and Rules. The Extension of Stone Crusher License is based on approval of The Kolar District Stone Crushers Licensing and Regulation Authority Meeting Dated: 20-10-2023

The license is valid up to: **09-01-2039.**


**Deputy Commissioner & Chairman,
District Stone Crusher Licensing &
Regulation Authority,
Kolar District**

To,

**M/s GVV Stone Crushers
Sri.V.Rajesh
Devarayasamudra Village
Mulbagal Taluk, Kolar District.**



Karnataka State Pollution Control Board

HEAD OFFICE : "Parisara Bhavan",
No.49, Church Street, Bengaluru-560001
Tel No: 080-25589112/113, 080-25581383/388,
Website: <https://kspcb.karnataka.gov.in>

ZONAL OFFICE : Bengaluru East
Nisarga Bhavan 3rd Floor, Thimmaiah Road, 7th D
Main, Shivanagar, Bengaluru-560010
Tele : 080-23228859

Consent For Operation(CFO-Air,Water) - (CfO-Renewal)

As per the provisions of
The Water (Prevention & Control of Pollution) Act, 1974
&
The Air (Prevention & Control of Pollution) Act, 1981

To
G.V.V. Stone Crusher, Devarayasamudra (V), Avani (H), Mulbagal Tq,
Kolar District.

for the Facility located at,
G.V.V. Stone Crusher, Sy. No. 758 ,Devarayasamudra (V), Avani (H), Mulbagal
Tq, Kolar District.
Kolar

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
AW-352743	63993	344263	ORANGE/SMALL	16/02/2026

**This Consent is granted for the Products/ Activity/Service name indicated
in the annexure along with the terms & conditions attached to this order**

Validity through : 24/12/2025 to 30/09/2034

Combined Consent Order No: AW-352743

PCB ID: 63993

GSC No : PB0XG0000334263

Date: 16/02/2026

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under Air (Prevention and Control of Pollution) Act , 1981

Ref: 1. Application filed by the industry / organization on 04/12/2025

2. Inspection of the Industry/organization/by RO, on 24/12/2025

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

Location:

Name of the Industry: G.V.V. Stone Crusher

Address: Sy. No. 758, Devarayasamudra (V), Avani (H), Mulbagal Tq, Kolar District.

Industrial Area: Not In I.A, Devarayasamudra ,

Taluk: Mulbagal, District: Kolar

Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	0.800	0.600	Septic Tank & soak pit
2	Others	2.000	0.000	Gardening and Sprinkling purpose
3	Others	14.000	0.000	M-Sand Washing - completely recycled.

Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.		

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty	Unit
1	m-sand (Wet Process)	31000.0000	Metric Tonnes/month
2	stone aggregates	20000.0000	Metric Tonnes/month

This consent is valid for the period from 24/12/2025 to 30/09/2034

To,

G.V.V. Stone Crusher

Varadhapura Majara Verupaksha Village,
Avani Hobli, Mulbagal Taluk, Kolar Distri

NOTE:

The following Conditions mentioned above are not applicable.

COPY TO:

1. The Regional Officer, **Kolar** for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid : Rs. 930000

Additional Conditions:**Additional Conditions:**

- 1) Suspended Particulate Matter (SPM) monitoring ($=600 \mu\text{g}/\text{Nm}^3$) twice a month and shall be reported to the Board
- 2) The Noise level shall not to exceed 75 dB(A) day / 70 dB(A) night at any given point of time
- 3) Dust containment-cum-suppression system for equipment, with fogging arrangement shall be provided within 3 months to settle the dust particles of size less than 10 microns ($=10 \mu\text{m}$) and ultra-fine particles less than 2.5 microns ($=2.5 \mu\text{m}$), commonly referred to as respirable suspended particulate matter
- 4) Provision of roof with gradual slope/curvature for easy drainage of rain water shall be provided within 3 months.
- 5) Wind-breaking wall (G.I. sheets) of 20 ft height on all three sides shall be provided within 3 months
- 6) All measures shall be taken As per Karnataka Regulation of Stone Crushers Act, 2011 & Rules, 2012 at all times.
- 7) Link roads and internal roads within the Safer Zone shall be properly metaled within 3 months, so the fugitive emissions are reduced. The ambient air quality in the Safer Zone shall confirm to the National Ambient Air Quality Standards as specified in Environment (Protection) Seventh Amendment Rules, 2009.
- 8) The entire area shall have a planned rain water harvesting system within 3 months so that the location is self-reliant as far as water requirement is concerned
- 9) There shall not be any complaint with respect to water and air pollution against the crusher established in the Safer Zone. This Notification is subjected to the above said conditions as per the Karnataka Regulation of Stone Crushers Act, 2011 and Rules, 2012 and 2020.
- 10) This Consent is issued without prejudice to the Honorable National Green Tribunal directions from time to time in the OA No.85/2021(SZ) and the Writ Petition filed in the Honorable High Court (WP No.19135/2023). The directions and Judgements will always be abiding and supersede.
- 11) This Consent is issued to any judgment/s of the Hon'ble Supreme Court or Hon'ble High Court of or any other Courts that may be pronounced from time to time in the said matter of Safer Zone.
- 12) The applicant shall implement the conditions & followed the Rules incorporated in FORM-B1 issued by the Karnataka Stone Crusher Licensing & Regulation Authority i.e., Chairman / Deputy Commissioner, Karnataka Stone Crushing Licensing & Regulation Authority, Kolar District, Kolar.
- 13) The applicant shall monitor the Ambient Air Quality adjacent to the boundary of the stone crusher. The Ambient Air Quality shall conform to
National Ambient Air Quality Standards stipulated in Environment (Protection) Seventh Amendment Rules, 2009.
- 14) The conditions No. A 2(b) 3(a) & 3(b) are not applicable.



SCHEDULE**TERMS AND CONDITIONS****A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.**

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-1
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING:

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month for the parameters.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- * dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- * A "decibel" is a unit in which noise is measured.
- * "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- * Leq: It is an energy mean of the noise level over a specified period.

F. GENERAL CONDITIONS:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.
2. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
3. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
4. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.

(This document contains 9 pages including annexure & excluding additional conditions)

5. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
6. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
7. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
8. The Occupier shall make an application for consent at least 120 days before expiry of this consent.
9. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.



Annexure-II

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	1010 KVA DG Set	22	PM,SO ₂ ,NO _x	150,100,50	AEC	---
2	Vertical Shaft Impactor (VSI)	Vertical Shaft Impactor	0	PM,SO ₂ ,NO _x		WBW	---
3	Conveyor Belt	Conveyor Belts-15 No's	0	PM,SO ₂ ,NO _x		WBW	---
4	Vibratory Screen	Vibratory Screen	0	PM,SO ₂ ,NO _x		WBW	---
5	Cone Crusher	Secondary (Cone)Jaw Crusher	0	PM,SO ₂ ,NO _x		WBW	---
6	Jaw Crusher-1	Primary Jaw Crusher	0	PM,SO ₂ ,NO _x		WBW	---

Note:

AEC : Accoustic Enclosures

WBW : Wind Breaking Wall

WBW : Wind Breaking Wall

WBW : Wind Breaking Wall

WBW : Wind Breaking Wall

WBW : Wind Breaking Wall

Note:

1. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection)Rules.

2. There shall be no smell or odour nuisance from the industry.

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the
Karnataka State Pollution Control Board

Signature Not Verified

Digitally signed by
Date: 2026.02.16 15:24:32
+05:30



सत्यमेव जयते

File No.: SEIAA 259 MIN 2019

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
KARNATAKA)



Dated 16/04/2026



To,

M/s G V V CONSTRUCTIONS
gvvcons@gmail.com

Subject:

Extension in validity of prior Environmental Clearance (EC) dated granted to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/KA/MIN/517536/2025 dated 05/08/2025 for an extension in validity of prior Environmental Clearance (EC) granted to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) Validity Extension Identification No.	EC25C0108KA5210760N
(ii) File No.	SEIAA 259 MIN 2019
(iii) Clearance Type	Application for Validity Extension of EC- Form-6
(iv) Category	B2
(v) Schedule No./ Project Activity	1(a) Mining of minerals
(vii) Name of Project	Building Stone Quarry(QL No. 873) "M/s. GVV Constructions"
(viii) Location of Project (District, State)	KOLAR, KARNATAKA
(ix) Issuing Authority	SEIAA
(x) EC date	
(xi) Status of implementation of the project	No further action after EC
(xii) Whether any amendment to the earlier EC has been sought?	No

Plot/Survey Khasra Nos.: Sy. No. 199

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-6 were submitted to the SEIAA under the provision of Para 9.0 of the EIA notification 2006 and its subsequent amendments. Details in

Form 6 can be accessed from the PARIVESH portal by scanning the QR Code above.

4. The brief about the reasons for an extension of validity of EC, as submitted by the Project Proponent in Form-6 and presented during SEIAA is annexed to this letter as Annexure (1).
5. The above-mentioned proposal has been considered by SEIAA in the meeting held on 27/03/2026. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed by scanning the QR Code above.
6. The SEIAA, in its meeting held on 27/03/2026 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for extension in validity in Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Para 9 of Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the State Environment Impact Assessment Authority (SEIAA) Appraisal Committee hereby accords Extension in Validity of Environment Clearance for the instant proposal of M/s. Rajesh V under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC letter dated and EC identification number SIA/KA/MIN/517536/2025
8. This issues with the approval of the Competent Authority

Copy To

1. The Secretary, Ministry of Environment, Forests and Climate Change, Indira, Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi – 110 003,
2. The Director, Department of Mines and Geology, Khanija Bhavan, Race course road, Bangalore – 560 001
3. The Member Secretary, Karnataka State Pollution Control Board, Bengaluru,
4. The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala II Block, Bengaluru –560 034,
5. Guard File,

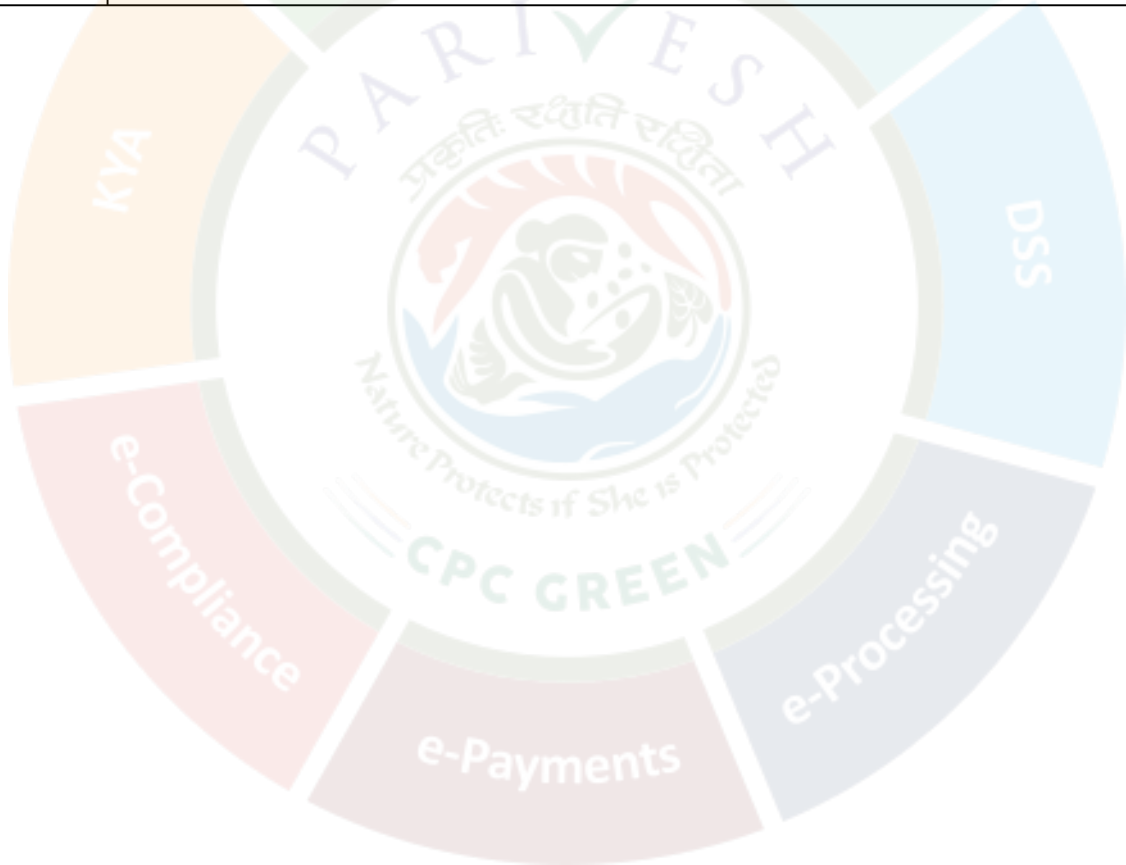
Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1.1

S. No	EC Conditions
1.1	The Committee noted the details and informed the Proponent to adhere to the compliances submitted, for which the Proponent agreed. Further, the Committee considering the legal opinion received from SEIAA and the action plan submitted by Proponent decided to consider the proposal. The proposal is for extension of validity for the EC issued earlier by SEIAA on 18.07.2019 for a period of 5 years and the lease was granted on 05.08.2019 with QL No: 873. The Proponent has submitted audit report till 2024-25 certified by DMG vide letter date 06.11.2024 and informed that they had maintained buffer of 7.5mtr around the lease boundary, hence no penalty had been levied by DMG till date and requested the Committee to issue validity extension. The Committee as per the approved quarry plan considering the proved mineable reserve of 10,05,487 Tonnes (including waste) estimated the life of mine to be 9 years by considering maximum annual production of 1,22,461 tonnes/annum (including waste). The Committee as per the provision in MOEF&CC OM dated 13.12.2022, after discussion decided

S. No	EC Conditions
	to recommend the proposal to SEIAA to grant extension of validity of EC for 30 years from 18.07.2019 or till the validity of lease whichever is earlier, with all other conditions remaining same as per the EC issued by SEIAA on 18.07.2019, with following consideration,
1.2	To grow trees all along the approach road & buffer zone during the first year of operation. 2. To carry out regular health check-up for the workers in the nearby Hospital. 3. To provide metal sheet barricade to a height of minimum 3 mtrs around the working area. 4. To take necessary measures to arrest noise and vibration from the quarry area. 5. To maintain buffer all-round the lease area. 6. To comply with the action plan submitted. 7. EC is subject to final outcome of W.P. No. 19135/2023 & W.P. No. 27611/2023 pending before the Hon'ble High Court of Karnataka and Original application No. 85/2021 pending before the National Green Tribunal (SZ), Chennai. Action: Member Secretary, SEAC to forward the proposal to SEIAA for further necessary action.





State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEFCC, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 259 MIN 2019

EXTENSION OF VALIDITY OF ENVIRONMENTAL CLEARANCE

Preamble:

Attention is invited to this Authority's letter No. SEIAA 259 MIN 2019 dated 18.07.2019 regarding the granted of Environmental Clearance for Building Stone Quarry (QL No. 873) Project at Sy.No.199 of Devarayasamudra Village, Mulbagal Taluk, Kolar District (5-00 Acres) to M/s. GVV Constructions.

Further, Project Authorities have requested vide online application bearing proposal No. SIA/KA/MIN/517536/2025 dated 24.02.2026 for Extension of Validity of EC.

The State Expert Appraisal Committee (SEAC) considered the proposal during the meeting held on 2nd & 3rd March 2026. The Committee as per the provision in MOEF&CC OM dated 13.12.2022, after discussion decided to recommend the proposal to SEIAA to grant extension of validity of EC for 30 years from 18.07.2019 or till the validity of lease whichever is earlier, with all other conditions remaining same as per the EC issued by SEIAA on 18.07.2019, with following consideration,

- 1) To grow trees all along the approach road & buffer zone during the first year of operation.
- 2) To carry out regular health checkup for the workers in the nearby Hospital.
- 3) To provide metal sheet barricade to a height of minimum 6 mtrs around the working area.
- 4) To take necessary measures to arrest noise and vibration from the quarry area.
- 5) To maintain buffer all-round the lease area.
- 6) To comply with the action plan submitted.
- 7) EC is subject to final outcome of W.P. No. 19135/2023 & W.P. No. 27611/2023 pending before the Hon'ble High Court of Karnataka and Original Application No. 85/2021 pending before the National Green Tribunal (SZ), Chennai.

The Authority have considered the proposal during the meeting held on 27th March 2026. The Authority noted that, considering the maximum annual production, the proposed life of the quarry is 09 years. After discussion, and taking into account the proved production and proved reserves, the Authority decided to extend the validity of the Environmental Clearance to 11 years from date of issue of validity of EC. All other conditions of the EC issued by SEIAA on 18.07.2019 shall remain unchanged.

Hence the order.

ORDER

Pursuant to the facts and circumstances in the preamble, the validity of the Environmental Clearance issued vide letter No. SEIAA 259 MIN 2019 dated 18.07.2019 to M/s. GVV Constructions, No.16, Varadapura Village, Virupakshi Post, Mulbagal Taluk, Kolar District, Karnataka by the State Level Environment Impact Assessment Authority, Karnataka for Building Stone Quarry (QL No. 873) Project at Sy.No.199 of Devarayasamudra Village, Mulbagal Taluk, Kolar District (5-00 Acres) stands extend the validity of the Environmental Clearance to 11 years (including mine closure) from date of issue of validity of EC. All other conditions of the EC issued by SEIAA on 18.07.2019 shall remain unchanged with following consideration,

1. The PP Shall grow trees all along the approach road & buffer zone during the first year of operation.
2. The PP Shall carry out regular health checkup for the workers in the nearby Hospital.
3. The PP Shall provide metal sheet barricade to an height of minimum 6 mtrs around the working area.
4. The PP Shall take necessary measures to arrest noise and vibration from the quarry area.
5. The PP Shall maintain buffer all round the lease area.
6. To comply with the action plan submitted.
7. EC is subject to final outcome of W.P. No. 19135/2023 & W.P. No. 27611/2023 pending before the Hon'ble High Court of Karnataka and Original Application No. 85/2021 pending before the National Green Tribunal (SZ), Chennai.

Additional Conditions

1. The PP shall provide all round barricade to a minimum height 6.0m with GI sheet fencing around the working area and also take necessary measures to minimize noise and vibration from the quarry area due to quarry blasting.
2. The PP should ensure the safety of working professionals and provide the personal protective equipment's to all the working people in the quarry area with control blasting (if applicable) and also should provide regular safety and occupational hazards training to all the workers and ensure the first aid box in the project as per the labour rules/acts. To carry out regular health checkup for the workers mainly for audiometry & spirometry from the nearby Hospital.
3. The PP shall provide basic facilities such as Potable drinking water, rest area, proper sanitary facilities for the colony/workplace as per the labour law. Wastewater and domestic solid waste generated should be disposed of in a scientific manner.
4. The PP shall grow trees all along the approach road & buffer zone during the first year of operation. About 400 nos per km either sides avenue plantations of local and native species to be planted in the first year of operation and maintained by providing the tree guard and regular watering.
5. The PP should ensure the motorable approach road to the quarry and sprinkle the water as and when required for dust suppression.
6. The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period of more than 3 years. The topsoil should be used for reclamation and plantation

7. Corporate Environmental Responsibility (CER) should be a part of EMP cost, the CER shall be specific activity, time bound and should support the environment in compliance to the office memorandum dated 1st May 2018 (F.No. 22-65/2017-IA-III) and subsequent OM dated 30th September 2020, 20th October 2020 and 25th February 2021. The PP shall regularly submit the compliance for the CER commitments regularly in HYCR.
8. The PP shall follow Labour laws and Mines Act in the proposed project.
9. The PP shall maintain buffer all-round the lease area.
10. The Proponent shall be solely responsible for the authenticity and legality of all land documents submitted for obtaining Extension of validity of EC and Proponent shall bear full liability for any legal issues, claims, or disputes arising therefrom.



(Srinivasulu)
Member Secretary,
SEIAA, Karnataka.

To

M/s. GVV Constructions,
No.16, Varadapura Village,
Virupakshi Post,
Mulbagal Taluk,
Kolar District, Karnataka

Copy to:

1. The Secretary, Ministry of Environment, Forests and Climate Change, IndiraParyavaranBhavan, JorBagh Road, Aliganj, New Delhi- 110003.
2. The Director, Department of Mines & Geology, Khanija Bhavan, Race course Road, Bengaluru - 560001.
3. The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
4. The APCCF, Regional Office, Ministry of Environment & Forests (52), Kendriya Sadan, IV Floor, E & F wings, 17th Main Road, Koramangala IIBlock, Bangalore560034.
5. Guard File.

Signature Not Verified

Digitally Signed by : Sr Srinivasulu IFS
Member Secretary, SEIAA

Date: 18/04/2026